

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-300(PB)/2017**

**IN THE MATTER OF:**

M/s. Aditi Engineering

.... Applicant/petitioner

Vs.

Tecpro Engineers Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 15.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**


For the Petitioner/Applicant : Mr. CS Pawan Mathur, Advocate

For the Respondent :

**ORDER**

Before lunch session, request for passover was made and in the post lunch session, again request for passover has been. The same cannot be accepted.

In the interest of justice, hearing is deferred to 25<sup>th</sup> January, 2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

15.01.2018  
V.Sethi